

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 753/97

Date of Decision: 15.9.1997

T.S.R. Anjaneyulu

Applicant.

Mr. S.S. Karkera

Advocate for
Applicant.

Versus

U.O.I. & Ors.

Respondent(s)



Mr. RAVI SHETTY


Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, V.C.

Hon'ble Shri. P.P. Srivastava, Member(A)

- (1) To be referred to the Reporter or not? 
- (2) Whether it needs to be circulated to other Benches of the Tribunal? 


V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING No.6
PRESCOT ROAD, MUMBAI-400001

O.A.No. 753/97

Coram: Hon. Shri Justice R.G. Vaidyanatha, V.C.
Hon. Shri P.P. Srivastava, Member(A)

OPEN COURT ORDER DATED : 15th SEPTEMBER, 1997

T.S.R. Anjaneyulu
Examiner, Quality Assurance,
Office of the Director of
Quality Assurance (DGS&D)
Aayakar Bhavan
M.K. Road, Mumbai 20

(By Adv. Mr. S.S. Karkera)

..Applicant

V/s.

Union of India
through Director General
DGS&D, Jeevantara Building
Sansad Marg New Delhi & 2 ors.

(By Adv. Ravi Shetty for Mr.R.K.
Shetty, Counsel)

..Respondents

ORDER

(Per: R.G.Vaidyanatha, Vice Chairman)

1. Heard Mr.S.S. Karkera, counsel for the Applicant and Mr. Ravi Shetty, counsel for the respondents.
2. This is an application filed by the applicant for quashing the chargesheet dated 27.6.90 issued by the Respondents. When the matter came up for admission the learned Counsel for the Applicant submitted that he would be satisfied if the Inquiry is expedited as early as possible. Learned counsel for the respondents on obtaining instructions from Mr. Koli, A.O., of the respondent department, prays for six months time to complete the Inquiry.



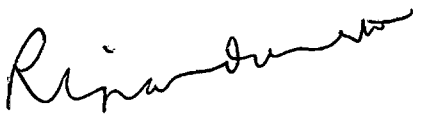
3. After hearing both the sides and taking the facts and circumstances of the case into consideration we feel FOUR MONTHS period would be just and reasonable to complete the inquiry. In case the Administration cannot complete the inquiry by that time due to unavoidable circumstances, then liberty is given to the respondents to move this Tribunal for extension of time.

4. Applicant is directed to participate in the inquiry and cooperate with the department in expeditious completion of inquiry.

5. The O.A. is disposed of at the Admission stage with the above directions.



(P.P. Srivastava)
MEMBER(A)



(R.G. Vaidyanatha)
VICE CHAIRMAN